CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BENGALURU

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REVIEW APPLICATION NO.170/00071/2018 <u>IN</u> O.A. NO. 170/00431/2017

DATED THIS THE 14TH DAY OF FEBRUARY, 2019

HON'BLE DR.K.B. SURESH ...MEMBER(J)
HON'BLE SHRI C.V. SANKAR ...MEMBER(A)

T.C. Gupta, S/o Shri Gyam Chand Gupta, Aged about 64 years, R/o. S-77, Golden Enclave, Old Airport Road, Bangaore-560 017. Retired as Joint Commissioner of Income Tax, Bangalore.

..Applicant.

(Party in person)

Vs.

1.The Union of India,
Through the Finance Secretary,
Ministry of Finance
Department of Revenue,
Government of India,
New Delhi-110001.

2.The Pr. Chief Commissioner of Income Tax,Karnataka & Goa Region,C.R. Building, Bangalore-560 001.....Respondents.

(By Standing Counsel Shri Vishnu Bhat, for Respondents)

ORDER (ORAL)

2 RA.

NO.71/18/CAT//BANGALORE

HON'BLE DR.K.B.SURESH ...MEMBER(J)

Heard. The case of the Review Applicant is that when we passed the order

in his favour, we had also not granted interest due to him, according to him. But

then orders are passed on a larger horizon than that is canvassed by the applicant

herein. We had taken note of the situation in the matter, as we have already

disposed of at least 25 cases of the same applicant and we are aware of the issues

involved in all these cases. If we had not granted interest at that point of time, it

was an order which was knowingly issued and therefore, we do not think that this

comes within the ambit of the Review Application, if at all.

Review Application therefore dismissed. No costs.

(C.V. SANKAR) MEMBER(A) (DR.K.B.SURESH) MEMBER(J)

Vmr

Annexures referred to by the Applicant in RA No.170/00071/2018

1. Annexure RA-1 : Copy of the order dated 30.8.2018.

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